

socks because Bombay is the main port through which it is imported. But one thing is certain, namely that they are able to get, Bombay being in their State, the first deliveries. They are entitled to it; it is not as if they are getting outside their quota—it is inside their quota. We are taking into account the situation in Maharashtra and are trying to meet it as far as possible.

Shri P. Venkatasubbalah: I would like to know what made the hon. Minister to be complacent about the food situation in Andhra. There had been food riots and firings in some two or three important places in Andhra Pradesh. The Minister now says that Andhra is in a comfortable position. Could he review the position and reconsider the statement that he has already made and try to supply more rice to Andhra?

Shri C. Subramaniam: After all, in the southern zone, Andhra is the most surplus State which produces 8 to 9 lakh tons surplus and they supply rice to the adjoining States of Mysore and Kerala. If the hon. Members want to make Andhra also a deficit State, then, I am afraid, nobody can deal with the situation.

Shri Vidya Charan Shukla: Has there been an urgent demand of wheat from Madhya Pradesh and, if so, what was the quantum of demand and how much has been met by the Central Government?

Shri C. Subramaniam: There has been a demand from Madhya Pradesh also. Madhya Pradesh is another area which is always surplus. But now every surplus State is declaring itself to be a deficit State. But I am trying to meet the situation in Madhya Pradesh.

Mr. Speaker: The Calling Attention Notice. Shri Mani Ram Bagri.

Shri Yallamanda Reddy: On a point of clarification . . . (Interruptions)

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): May I also ask a question from my colleague?

What is the food situation in Bihar?

12.51 hrs.

RE: MOTION FOR ADJOURNMENT

Shri P. K. Deo (Kalahandi): Sir, I had tabled an adjournment motion which you have disallowed. I wanted to highlight the conditions obtaining in my State by bringing in an adjournment motion. But I thought the Government will at least come forward to make a statement on it today being the last day of the session. I request you to reconsider it. We have been getting frantic telegrams about the mass student arrests in my State and the police terrorism that has been widespread all over. It is due to the complacency of the Government of India. Uptill now, they have not taken any action on the memorandum submitted against the Orissa Chief Minister and other Ministers as to what is happened in the State. Even if no discussion is permissible, at least the Minister could come forward to make a statement as to what action they are going to take. They cannot keep us on the tanterhooks and leave the entire country in agony.

Mr. Speaker: Should it be made like that? When he says I have disallowed it?

Shri Surendranath Dwivedy (Kendrapara): He has not made a request to revise your ruling nor does he plead for an admission here. What he wants is that today being the last day the Government may make a statement on the state of affairs obtaining in Orissa because mass arrests of students are being made and there are police atrocities unheard of even during the British days. The State of Orissa is practically in the reign

[Shri Surendranath Dwivedy]

of terror. I think it is time that the Central Government makes a statement about the actual state of affairs obtaining in the State. I request you, if it is possible for you, to make this request to the Government if they can make a statement today.

Mr. Speaker: Mr. Nath Pai should consider how he set the ball rolling and how it has moved now. He has put me into so many difficulties.

Shri Nath Pai (Rajapur): The House should not get a wrong impression. I am the most law-abiding Member.

Mr. Speaker: I am asking him to consider what wrong he has done.

Shri Harish Chandra Mathur: He is a law-abiding Member.

Mr. Speaker: He always claims that he abides by the decision of the Chair.

Shri Nath Pai: I did not know that I would be emerging as the villain of the piece of what transpired today.

Mr. Speaker: I do not say, the villain of the piece, but the hero of the show. The Calling Attention Notice. Shri Bagri.

Shri P. K. Deo: Sir,....

Mr. Speaker: I must make it clear that I am not going to reply at this moment. He has drawn my attention and he may write to me. I will find it out.

12.54 hrs.

ALLOTMENT OF AN HOUR TO
MEMBERS ON THE LAST DAY OF
A SESSION

Shri Ranga (Chittoor): I may be permitted to make an observation. At least for future guidance, I request the Chair to evolve some procedure for what the Chair is going to do in

regard to the last one or two days of the session. I say this because if the Chair sticks to the present procedure, then what is likely to happen is that we feel ourselves under a sense of grievance because we have no chance at all of going to the Chair after the ruling is given in regard to our adjournment motions, calling attention notices, etc. for a revision of the ruling of the Chair and then come back again to the House and get that particular matter discussed. Therefore, I only say that let the Speaker kindly keep this point before himself and then afterwards evolve some procedure which would give satisfaction to all the sections of the House.

Mr. Speaker: Certainly, I can appreciate that there will be pressure during the last days of the session. I have allowed Short Notice Questions on each of the last two or three days. There were three Short Notice Questions today. The hon. Member would appreciate that already one hour we have spent here.

The other course that I have seen in other Parliaments—probably it is in England—is that half an hour is given on the last day when the Members might say anything they like. If they want that, I can give that. On the last day, I might appoint half an hour when they might say anything that they like during that half an hour.

The Minister of Communications and Parliamentary Affairs (Shri Satva Narayan Sinha): I think on behalf of the Government I would request you to make it an hour.

Mr. Speaker: One hour on the last day of the session so that the Members might just say whatever they like about their constituencies.

Shri Hem Barua (Gauhati): Let us have two hours. India is a much bigger country than England.